



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

*New Delhi, the 10th September, 2013/Bhadra 19, 1935 (Saka)*

The following Act of Parliament received the assent of the President on the 10th September, 2013, and is hereby published for general information:—

## THE NATIONAL HIGHWAYS AUTHORITY OF INDIA (AMENDMENT) ACT, 2013

No. 19 OF 2013

[10th September, 2013.]

An Act further to amend the National Highways Authority of India Act, 1988.

BE it enacted by Parliament in the Sixty-fourth Year of the Republic of India as follows:—

1. This Act may be called the National Highways Authority of India (Amendment) Act, 2013. Short title.

68 of 1988.

2. In section 3 of the National Highways Authority of India Act, 1988, for sub-section (3), the following sub-section shall be substituted, namely:— Amendment of section 3.

"(3) The Authority shall consist of—

(a) a Chairman;

(b) not more than six full-time members; and

(c) not more than six part-time members,

to be appointed by the Central Government by notification in the Official Gazette:

Provided that the Central Government shall, while appointing the part-time members, ensure that at least two of them are non-Government professionals having

knowledge or experience in financial management, transportation planning or any other relevant discipline.

—————  
DR. SANJAY SINGH,  
*Additional Secretary to the Govt. of India.*